

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)

Subject:- Transfer of Advocate License.



NOTIFICATION

No. 941 of 2026 RG/LP

Dated: 23/4/2026

In pursuance of Bar Council of India Resolution No.1-A/2025 (Transfer) dated 12.01.2025, Shri Sumant Sudan, Advocate S/O Shri Bharat Bhushan R/o H.No.172/12, Dogra Mohalla, Canal Road, Jammu, upon transfer of his enrolment from Bar Council of Delhi is brought on the roll of Jammu & Kashmir and Ladakh Bar Council.

By Order.


(Syed Mujtaba Hussain)
Registrar Administration (L.P.S)


No. 16940-58 RG/LP

Dated: 23/4/2026

Copy forwarded to:-

1. Principal District & Sessions Judge, Jammu.
2. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
3. Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to his communication No.BCI:D:886/2025 dated 11.02.2025.
4. Secretary Bar Council of Delhi for information. This is in reference to his communication Ref. No.Tfr/20/289/2026 dated 28.02.2026.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website.
6. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
7. President, J&K High Court Bar Association, Jammu/Srinagar.
8. President, District Bar Association, Jammu.
9. **Mr. Sumant Sudan, Advocate S/O Mr. Bharat Bhushan R/O H.No.172/12, Dogra Mohalla, Canal Road, Jammu180001.**


Registrar Administration (L.P.S)
